

State Vs Jitender alias Jitu
FIR No: 263/2019
under Section 420/34 IPC
PS: Crime Branch

26.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of Ld. CMM (Central).

Trial court record be summoned for NDOH.

Report be also called from IO for NDOH. A report be also called from concerned Jail Supdt regarding conduct of accused/applicant in jail for NDOH.

Now, to come up on **30.06.2020** for arguments and disposal of present application.

DD
26/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/26.06.2020

State Vs Dilip alias Sonu
FIR No: 0161/2016
under Section 302/34 IPC r/w Section 25/27 Arms Act
PS: Civil Lines
26.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of guidelines dated 18.05.2020 issued by High Powered Committee. It is further submitted that accused/applicant was arrested on 17.06.2016 and he is in J/c since then i.e. for the last more than 04 years.

As per report filed by IO/Insp. Rupesh Kumar Khatri, accused/applicant is BC of PS Timarpur. It is further mentioned that accused/applicant was involved in as many as 19 criminal cases and is a previous convict in 04 criminal cases.

Ld. Addl. PP for State has also strongly opposed the applicant in hand.

I have duly considered the rival submissions. I have perused the record carefully.

It is not in dispute that accused/applicant is in J/c since the last more than 04 years. However, accused/applicant is a habitual offender and was previously also involved in as many as 18/19 such cases. Accused/applicant is a previous convict in 04 cases.

dl
26/6/2020

:2:

In view of previous criminal record of accused/applicant, I am of the considered view that accused/applicant is not entitled to interim bail as per directions/guidelines dated 18.05.2020 of High Powered Committee.

I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

dl
26/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/26.06.2020

State Vs Devvrat
FIR No: 30/2018
under Section 302/365/34 IPC
PS: Kamla Market

26.06.2020

Present application has been received from the court
of Ms Neelofer Abida Perveen, Ld. ASJ(Central), THC, Delhi

Present: Ld. Addl. PP for State

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application
in hand has been filed on behalf of accused/applicant named above for
clarification/modification of order dated 29.05.2020 and also for
extension for interim bail for a period of 45 days and for directions to
concerned Jail Supdt.

Arguments heard. Record perused.

I have perused order dated 29.05.2020 passed by this
court.

Perusal of order dated 29.05.2020 shows that
inadvertently/due to typographical error, period of 30 days has been
mentioned in said order instead of 45 days.

As per minutes of meeting dated 18.05.2020 of High
Powered Committee, the UTP's satisfying the criteria mentioned
therein may be released on interim bail for a period of 45 days.

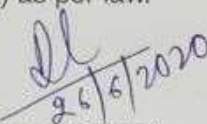
dl
26/6/2020

:2:

In view of aforesaid facts and circumstances, it is hereby clarified that period of 30 days mentioned in order dated 29.05.2020 be read as 45 days. Necessary clarification/modification is accordingly made and prayer (a) in this regard stands disposed of accordingly.

As far as prayer (b) and (c) i.e. for further extension of interim bail and direction to Jail Supdt are concerned, the same can be considered/decided by concerned court only i.e. court of Ms Neelofer Abida Perveen, Ld. ASJ(Central), THC, Delhi.

Hence, the application be put up before concerned court on 27.06.2020 for disposal of prayer (b) and (c) as per law.


26/6/2020
(Deepak Dabas)

ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/26.06.2020